

hear. He said that they cannot take the responsibility. That is their difficulty.

PROF. RAM GANESH KAPSE: The same award which was given in the Month of August—why could it not be given after 22nd March? That is my question.

PROF. MADHU DANDAVATE: Only when it was brought to our notice that such and such a circular had gone, I have taken cognisance of it. (*Interruptions*)

MR. DEPUTY SPEAKER: The House now stands adjourned, for lunch, to meet again at 3.10 p.m.

14.13 hrs.

The Lok Sabha then adjourned, for lunch, till Ten Minutes past Fifteen of the Clock

The Lok Sabha reassembled after Lunch at Fourteen Minutes past Fifteen of the Clock

[MR. DEPUTY SPEAKER *in the Chair*]

[*English*]

MR. DEPUTY SPEAKER: Shri Ajit Singh—papers to be laid on the Table.

PAPERS LAID ON THE TABLE

Notifications under Monopolies and Restrictive Trade Practices Act, 1969, Companies Act, 1956 and Trade and Merchandise Marks Act, 1958

[*Translation*]

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22A of the

Monopolies and Restrictive Trade Practices Act, 1969:—

- (i) S.O. 545(E) Published in gazette of India dated the 9th July, 1990 directing that the provisions of sections 21 and 22 of the Monopolies and Restrictive Trade Practices Act, 1969 shall not apply to any proposal in respect of any industry or service specified in the notification.

- (ii) S.O. 625 (E) published in Gazette of India dated the 8th August, 1990 directing that the provisions of sections 21 and 22 of the Monopolies and Restrictive Trade Practices Act, 1969 shall not apply to an undertaking for power generation. [*Placed in library. See No. LT—1377/90*]

- (2) A copy of the Notification No. G.S.R. 302 (Hindi and English versions) published in Gazette of India dated the 19th May, 1990 declaring Messrs Tamilnadu Artisans' Benefit Fund Limited, Coimbatore, to be a 'Nidhi' under section 620A of the Companies Act, 1956. [*Placed in library. See No. LT—1378/90*]

- (3) A copy of the Trade and Merchandise Marks (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 287 in Gazette of India dated the 12th May, 1990 under section 134 of the Trade and Merchandise Marks Act, 1958. [*Placed in Library. See No. LT—1379/90*]

Annual Report and Review on the working of Power Engineers Training Society for 1988-89 and Statement for delay in laying these papers

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM

AND CHEMICALS (SHRI BHAJAMAN BEHERA): On behalf of Shri Arif Mohammad Khan I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society for the year 1988-89 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society for the year 1988-89.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-1380/90]

Notifications under Essential Commodities Act, 1955 and Oil and natural Gas Commissions Act, 1959 and Statement correcting reply to USQ No. 28 dt. 13-3-1990 re. foreign equity holding by drug companies

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI BHAJAMAN BEHERA): On behalf of Shri M. S. Gurupadaswamy. I beg to lay on the Table—

(1) A copy of the Non-pressure stoves (Quality Control) Order, 1990 (Hindi and English versions) published in Notification No. G.S.R. 699 (E) in Gazette of India dated the 8th August, 1990 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1381/90]

(2) A copy of the Oil and Natural Gas Commission (Terms and Conditions of Appointment and Service) Amendment, Regulations, 1988 (Hindi and English versions) published in Notification No. 17(11)/87-Reg. in Gazette of India dated the 9th December, 1989 under

sub-section (4) of section 32 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-1382/90]

(3) A statement (Hindi and English versions) (i) correcting the reply given on 13th March, 1990 to Unstarred Question No. 28 by Shri Khemchandbhai Somabhai Chavda regarding foreign equity holding by drug companies and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-1383/90]

Railway Passengers (Cancellation of Tickets and Refund of fares) Rules, 1990

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): On behalf of Shri George Fernandes: I beg to lay on the Table a copy of the Railway Passengers (cancellation of tickets and refund of fares) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 646 (E) in Gazette of India dated the 18th July, 1990 under section 199 of the Railways Act, 1989. [Placed in Library. See No. LT-1384/90]

15.15 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

First Report

[English]

SHRI ANANDI CHARAN DAS (Jaipur): I beg to present the First Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on action taken by Government on the recommendations contained in the 46th Report (Eighth Lok Sabha) on the Ministry of Tourism—Reservations for and employment of Scheduled Castes and Scheduled Tribes in India Tourism Development Corporation.